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## (2012) 09 P&H CK 0334

## High Court Of Punjab And Haryana At Chandigarh

Case No: FAO No. 1958 of 1999 (O and M)

Hukam Chand Sharma APPELLANT

Vs

Deputy

Commissioner-cum-Presiding

Officer, Election RESPONDENT

Tribunal, Bathinda and

Others

Date of Decision: Sept. 14, 2012

Citation: (2012) 09 P&H CK 0334

Hon'ble Judges: Jasbir Singh, Acting C.J.

Bench: Single Bench

Advocate: S.K. Sandhir, for the Appellant;

## **Judgement**

Jasbir Singh, Acting Chief Justice

1. In this appeal the appellant has laid challenge to an election of Municipal Councillor, Ward No. 3, Municipal Council, Bathinda, result of which

was declared on 12.2.1998. Counsel for the appellant states that with the passage of time, this appeal has become infructuous.

2. Disposed of accordingly.